BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 59 OF 2026

IN THE MATTER OF:

RAMKANKAN …. APPLICANT

VERSUS

STATE OF U.P & ORS …. RESPONDENT(s)

INDEX

S.NO	PARTICULARS	PG.NO
1.	RESPONSE ON BEHALF OF **RESPONDENT NO 1** IN COMPLIANCE OF THE ORDER DATED 01.04.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI	
2.	A COPY OF THE VIDE LETTER DATED 23.02.2026 IS ANNEXED HEREIN AND MARKED AS **ANNEXURE – 1.**	

3.	A COPY OF THE VIDE LETTER DATED 30.04.2026 IS ANNEXED HEREIN AND MARKED AS **ANNEXURE – 2.**	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON
STANDING COUNSEL OF U.P.
EMAIL-bhanwar09jadon@gmail.com
PHONE NO.-6375115224

DATE: - 02.05.2026
PLACE: - NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 59 OF 2026

IN THE MATTER OF:

RAMKANKAN .... APPLICANT

VERSUS

STATE OF U.P & ORS .... RESPONDENT(s)

RESPONSE ON BEHALF OF RESPONDENT NO. 1 IN COMPLIANCE OF THE ORDER DATED 01.04.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

I, Chiraunji Lal, S/o Late Baldev Prasad, aged about 59 years, presently posted as Joint Secretary, Environment, Forest and Climate Change Department, Govt. of U.P., do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent, in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present response.

2. That I, state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

BACKGROUND OF THE MATTER

3. That, the present Original Application, has been registered on the basis of a letter petition dated 17.09.2025, pertains to alleged environmental

01/5/26
C. P. MISHRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN NO 20914

and public health concerns arising from the operation of "Tridev Stone Crusher" situated at Village Chhilla, Tehsil Mahrauni, District Lalitpur, Uttar Pradesh. That the applicants, being local residents, have alleged that the crusher unit is located in close proximity to residential houses and a school (approximately 300–500 meters), and that blasting activities carried out therein have caused ground vibrations resulting in cracks in nearby structures.

That it is further alleged that the operation of the crusher generates excessive dust, adversely affecting air quality and causing health issues to the residents.

4. That, it is humbly submitted that, in the said matter, vide order dated 01.04.2026 the Hon'ble Tribunal states as follows: -

"……3. Learned counsel for respondents no. 1 to 3 seeks time for filing of responses by respondents no. 1 and 2 and additional response by respondent no. 3.

4. Responses by respondents may be filed within four weeks.

5. List on 04.05.2026 for further proceedings."

NOTARY C.P. MISRA ADV. & NOTARY LUCKNOW U.P. REGN. NO.20914 GOVERNMENT OF INDIA

REPLY IS AS FOLLOWS

5. That it is respectfully submitted that vide letter dated **23.02.2026** and **30.04.2026** the Joint Secretary, Government of Uttar Pradesh, directed the District Magistrate, Lalitpur and the Member Secretary, Uttar Pradesh Pollution Control Board, Lucknow to ensure compliance with the directions passed by the Hon'ble Tribunal, by undertaking necessary action including participation in the Joint Committee for

01/5/26 C. P. MISHRA ADV. & NOTARY HQ LUCKNOW U.P. INDIA REGN NO 20914

site inspection, and by filing the requisite Reply/Response as well as the Committee's report within the stipulated time, and duly provide complete details of action taken in this regard.

A copy of the vide letter dated 23.02.2026 is annexed herein and marked as **ANNEXURE – 1.**

A copy of the vide letter dated 30.04.2026 is annexed herein and marked as **ANNEXURE – 2.**

6. That the deponent has been duly diligent in complying with the orders passed by the Hon'ble National Green Tribunal, New Delhi, and has taken all necessary measures to ensure timely and complete compliance therewith in letter and spirit.

7. Hence, the present affidavit is being submitted for the kind perusal of the Hon'ble Tribunal. It is prayed that the same be taken on record.

NOTARY C.P. MISRA ADV. & NOTARY LUCKNOW U.P. REGN. NO.20914 GOVERNMENT OF INDIA

DEPONENT

VERIFICATION

Verified at LKO. U.P. on this 15 day of May, 2026, that the contents of the above affidavit from paragraphs 1 to 7 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Sworn and Verified Before Me
01/5/2026
C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO 20914
EXPIRY DATE-15-3-2030

Identify the deponent/Executant/Surety who has/are signed/Put-T.I. before me.
RNO 3369/794 U.P.

DEPONENT

ANNEXURE - 1

<u>मा० एन०जी०टी० प्रकरण / महत्वपूर्ण</u>
<u>अग्रिम सुनवाई तिथि 04.05.2026</u>
<u>संख्या-एन.जी.टी.-427/81-7-2026-2026353</u>

प्रेषक,

चिरौंजी लाल,
संयुक्त सचिव,
उ०प्र० शासन।

सेवा में,

1- **जिलाधिकारी,**
ललितपुर।

2- **सदस्य सचिव,**
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

पर्यावरण, वन एवं जलवायु **लखनऊः दिनांकः 30-04-2026**
परिवर्तन अनुभाग-7

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-59/2026 रामकंकन बनाम उत्तर प्रदेश राज्य व अन्य में पारित मा० अधिकरण के आदेश दिनांक 01.04.2026 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन के पत्र संख्या-एन.जी.टी.-179/81-7-2026-2026353, दिनांक 23.02.2026 **(छायाप्रति संलग्न)** का कृपया संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 05.02.2026 के अनुपालन में नियमानुसार आवश्यक कार्यवाही सुनिश्चित करते हुए समयान्तर्गत मा० अधिकरण में Reply/Response दाखिल करने तथा दाखिल किये गये Reply/Response की प्रति सहित कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन को तत्काल अवगत कराने की अपेक्षा की गई है। वांछित कृत कार्यवाही की सूचना अद्यतन अप्राप्त है।

2- इस संबंध में अवगत कराना है कि स्थायी अधिवक्ता, मा० एन०जी०टी०, नई दिल्ली के ई-मेल दिनांक 27.04.2026 **(छायाप्रति संलग्न)** द्वारा प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 01.04.2026 की प्रति उपलब्ध कराते हुए आवश्यक निर्देश तत्काल उपलब्ध कराने का अनुरोध किया गया है।

3- प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 01.04.2026 का क्रियात्मक अंश निम्नवत् हैः-

"1. Report dated 25.03.2026 of the Joint committee has been filed by

Regional Officer, UPPCB, Jhansi along with response dated 30.03.2026 of respondent no. 3-UPPCB.

2. Mr. Sujit Kumar, Advocate has appeared for respondent no. 4 and seeks adjournment for filing his vakalatnama and response of respondent no. 4.

3. Learned counsel for respondents no. 1 to 3 seeks time for filing of responses by respondents no. 1 and 2 and additional response by respondent no. 3.

4. Responses by respondents may be filed within four weeks.

5. List on 04.05.2026 for further proceedings."

4- अतः उपरोक्त की ओर आपका ध्यान आकृष्ट करते हुए मुझे पुनः यह कहने का निदेश हुआ है कि कृपया प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 01.04.2026 के अनुपालन में नियमानुसार आवश्यक कार्यवाही सुनिश्चित करते हुए समयान्तर्गत मा० अधिकरण में Reply/Response दाखिल करने तथा दाखिल किये गये Reply/Response की प्रति सहित कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन को तत्काल अवगत कराने का कष्ट करें।

संलग्नक-यथोक्त।

Digitally signed by CHIRAUNJI LAL
Date: 30-04-2026 18:38:04

भवदीय,

(चिरौंजी लाल)
संयुक्त सचिव।

ANNEXURE - 2

मा० एन०जी०टी० प्रकरण / महत्वपूर्ण
अग्रिम सुनवाई तिथि 01.04.2026
संख्या-एन.जी.टी.-179/81-7-2026-2026353

प्रेषक,

चिरौंजी लाल,
संयुक्त सचिव,
उ०प्र० शासन।

सेवा में,

1- **जिलाधिकारी,**
ललितपुर।

2- **सदस्य सचिव,**
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7 **लखनऊः दिनांकः 23-02-2026**

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-59/2026 रामकंकन बनाम उत्तर प्रदेश राज्य व अन्य में पारित मा० अधिकरण के आदेश दिनांक 05.02.2026 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-59/2026 रामकंकन बनाम उत्तर प्रदेश राज्य व अन्य में पारित मा० अधिकरण के आदेश दिनांक 05.02.2026 का संदर्भ ग्रहण करने का कष्ट करें, जिसका क्रियात्मक अंश निम्नवत् हैः-

".....

7. In view of the averments in the application, we consider it appropriate to have response of (1) State of Uttar Pradesh through Principal Secretary, Environment, Forest and Climate Change, Government of U.P.; (2) District Magistrate, Lalitpur; (3) Uttar Pradesh Pollution Control Board (UPPCB) through Member Secretary; (4) M/s Tridev Stone Crusher, Plot No. 216, Khata No. 00300, Area 1.6720 ha, Village Chhilla, Gram Panchayat Ajnoura, Pargana Banpur, Tehsil Mahrauni, District Lalitpur who are impleaded as respondents no. 1 to 4.

8. The Registry is directed to prepare and attach memo of parties to the application and to issue notices to respondents no. 1 to 4 along with copy of the original application and documents attached with the same.

9. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of UPPCB and District Magistrate, Lalitpur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take

appropriate remedial action in accordance with law. UPPCB will be the nodal agency for coordination and compliance.

10. Responses by respondents no. 1 to 4 and Report of the Joint Committee may be filed within two months.

11. List on 01.04.2026 for further consideration.

12. The applicant may be informed about the next date of hearing fixed and be asked to join the proceedings physically or through V.C. on that date.

13. A copy of this order may be sent to the Member Secretary, UPPCB and District Magistrate, Lalitpur by email for requisite compliance."

2- उल्लेखनीय है कि प्रश्नगत प्रकरण ग्राम छिल्ला , जनपद ललितपुर में संचालित त्रिदेव स्टोन क्रशर के निरीक्षण एवं मानकों के उल्लंघन से संबंधित है।

इस संबंध में मा० अधिकरण द्वारा पारित उक्त आदेशानुसार उत्तर प्रदेश राज्य , प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग , उ०प्र० शासन के माध्यम से, जिलाधिकारी ललितपुर, सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड एवं मै० त्रिदेव स्टोन क्रशर , ललितपुर को नोटिस निर्गत करते हुए Reply/Response दाखिल किये जाने के निर्देश दिये गये है।

उक्त के अतिरिक्त तथ्यात्मक स्थिति की जांच एवं सुधारात्मक कार्यवाही हेतु उ०प्र० प्रदूषण नियंत्रण बोर्ड व जिलाधिकारी, ललितपुर के प्रतिनिधियों की एक संयुक्त समिति गठित की गई है , जिसके द्वारा दो सप्ताह में निरीक्षण कर रिपोर्ट तैयार किया जाना है। प्रतिवादीगण के Reply/Response तथा समिति की रिपोर्ट दो माह में दाखिल किये जाने के निर्देश दिये गये है। **प्रकरण दिनांक 01.04.2026 को अगली सुनवाई हेतु सूचीबद्ध किया गया है।**

3- अतः इस संबंध में कन्सलटेन्ट (ज्यूडिशियल), एन०जी०टी०, नई दिल्ली के पत्र दिनांक 12.02.2026 द्वारा प्रेषित नोटिस की छायाप्रति संलग्नक सहित प्रेषित करते हुए मुझे यह कहने का निदेश हुआ है कि कृपया प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 05.02.2026 के अनुपालन में नियमानुसार आवश्यक कार्यवाही सुनिश्चित करते हुए समयान्तर्गत मा० अधिकरण में Reply/Response दाखिल करने तथा दाखिल किये गये Reply/Response की प्रति सहित कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन (Email-envsection7@gmail.com) को तत्काल अवगत कराने का कष्ट करें।

संलग्नक-यथोक्त।

भवदीय,

Digitally signed by CHIRAUNJI LAL
Date: 23-02-2026 15:49:02

(चिरौंजी लाल)
संयुक्त सचिव।